MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 223 Imphal, Thursday, December 11, 2025 (Agrahayana 20, 1947)

OFFICE OF THE
THONGKHONG LAXMI MUNICIPAL COUNCIL
THONGKHONG, MANIPUR – 795009

N O T I F I C A T I O N

Thongkhong, 5th December, 2025

No.13/01/2022-TLMC*:* In accordance with the provisions under Section 211(I) and 212 of the Manipur Municipalities Act, 1994, it is hereby notified for the information of the general public in pursuance of the Thongkhong Laxmi Municipal Council's Resolution No.1 of the Council meeting held on 5th December, 2025, the Council proposes to adopt "**The Model Manipur Unified Building Bye-Laws, 2024**," which was notified by the government vide notification No.BBL-101/1/2024-MAHUD-MAHUD-Part(I) dated the 4th December, 2024, and No.BBL-101/1/2022-MAHUD-MAHUD dated the 31st December, 2024, as " **Thongkhong Laxmi Municipal Council Building Bye-Laws, 2025**" from the date of Notification in the Official Gazette of Manipur.

Any objection(s)/suggestion(s) to introduce the Unified Building Bye-Laws may be submitted to the office on or before 7 (seven) working days from the date of notification. Objection(s)/ suggestion(s) received after the aforesaid period shall not be entertained.

Copies of the aforesaid "**Thongkhong Laxmi Municipal Council Building Bye-Laws, 2025"** shall be available for inspection in the office of the undersigned from 11:00 AM to 3:00 PM on all the specified period of working days. The same will also be available at the Town Planning Department official website https://tpmanipur.mn.gov.in.

HELEM PAMEI,
Chief Executive Officer,
Thongkhong Laxmi Municipal Council.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 11-12-2025 16:07:44